

CC No. 252/2019 (Old CC Nos. 94/2016 & 07/15)
RC No. 219 2014 E 0025
Branch: CBI/EO-I/New Delhi
CBI Vs. M/s Adhunik Corporation Ltd. & Ors.
U/s. 120-B r/w Section 420/468/471 IPC

25.08.2020

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020 and No. 322/RG/DHC/2020 Dated: 15.08.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh and Ld. DLA Sh. V.K. Sharma for CBI.

Holding IO M.R. Atrey is present.

Sh. Vikas Garg, AR on behalf of A-1 M/s Adhunik Corporation Ltd.

A-3 Mahesh Kumar Agarwal is present.

Ld. Counsels Sh. Vijay Aggarwal, Sh. Vijay Gupta and

Sh. Nagesh Kumar for A-1 M/s Adhunik Corporation,

A-2 Nirmal Kumar Agarwal and A-3 Mahesh Kumar Agarwal.

Reader Sh. K. S. Rawat has informed that yesterday only answers

in response to 46 questions from out of about 400 questions supplied to the accused persons u/s 313 Cr. PC have been submitted via email by Ld. Counsel Sh. Vijay Aggarwal on behalf of the accused persons.

Ld. Counsel Sh. Vijay Aggarwal however seeks some time to furnish answers to the remaining questions stating that now he will expedite the process.

Let answers to all the remaining questions supplied to the accused persons u/s 313 Cr.PC be submitted positively by 24.09.2020 alongwith written submissions u/s 313 (5) Cr.PC, if any, to be furnished on behalf of the accused persons.

Matter be now put up on 24.09.2020 for recording of statement of accused persons u/s 313 Cr.PC.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
25.08.2020**